

WP(C) No. 18 of 2014

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri N Mozika, Advocate, present for the petitioner.

Smti T Yangi, Advocate, present for the
respondents.

Learned counsel for the respondents prays for and
is allowed further four weeks' time to file counter affidavit.

List after four weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

MAF No. 1 of 2011

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms D Nengnong,
counsel for the respondents. List on 31.03.2014 for
hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

MC No. 187 of 2012
IN WA No. 13 of 2012

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 13 of 2012.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

MC No. 402 of 2010
IN WP(C) No. 279 of 2010

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

In view of the dismissal of WP(C)No. 279 of 2010,
this Misc. Case also stands dismissed.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

MC No. 415 of 2013
IN WP(C) No. 382 of 2013

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

In view of the order dated 23.12.2013 passed by
this Court, this Misc. Case No. 415 of 2013 stands
disposed of.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

MC No. 533 of 2010
IN WP(C) No. 279 of 2010

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

In view of the dismissal of WP(C)No. 279 of 2010,
this Misc. Case also stands dismissed.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Ms SG Momin, Advocate, present for the petitioner.

Shri R Gurung, Advocate, present for the State respondents.

Shri PN Nongbri, Advocate, present for respondent No. 7.

Learned counsel for the respondents pray for and are allowed further four weeks' time to file counter affidavits.

List after four weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

WA No. 13 of 2012

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri R Sahu, Advocate, present for the appellants.

Shri R Deb Nath, CGC, present for the respondents.

Adjourned at the request of Shri R Sahu, counsel
for the appellants. List after four weeks for hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

WP(C) No. 16 of 2014

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri N Mozika, Advocate, present for the petitioner.

Smti T Yangi, Advocate, present for the
respondents.

Learned counsel for the respondents prays for and
is allowed further four weeks' time to file counter affidavit.

List after four weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

WP(C) No. 17 of 2014

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri N Mozika, Advocate, present for the petitioner.

Smti T Yangi, Advocate, present for the
respondents.

Learned counsel for the respondents prays for and
is allowed further four weeks' time to file counter affidavit.

List after four weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

WP(C) No. 382 of 2013

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri SP Mahanta, Advocate, present for the petitioner.

Shri K Khan, Senior Addl. GA, present for State respondents.

Shri VGK Kynta, Senior Advocate, present for respondents No. 2 to 6.

Shri CH Mawlong, Advocate, present for respondent No. 7.

Learned counsel for respondents pray for and are allowed further three weeks' time to file counter affidavits.

List after three weeks. Meanwhile, the interim order dated 23.12.2013 passed in Misc. Case No. 415 of 2013 is extended till the next date of listing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

WP(C) No. 19 of 2014

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri N Mozika, Advocate, present for the petitioner.

Smti T Yangi, Advocate, present for the
respondents.

Learned counsel for the respondents prays for and
is allowed further four weeks' time to file counter affidavit.

List after four weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

WP(C) No. 20 of 2014

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri N Mozika, Advocate, present for the petitioner.

Smti T Yangi, Advocate, present for the
respondents.

Learned counsel for the respondents prays for and
is allowed further four weeks' time to file counter affidavit.

List after four weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

WP(C) No. 21 of 2014

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this matter along with WP(C)No. 19 of 2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

WP(C) No. 37 of 2013

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

None present for the writ petitioner.

Shri ND Chullai, Senior GA, assisted by Ms NG Shylla, Advocate, present for the respondents.

Learned counsel for the respondents pointed out that in the writ petition, the writ petitioner has prayed for renewal of his license/agreement to operate the weighbridge at Umling NH 40 for a period of three years. It is further pointed out that the writ petition was filed in the year 2010 and since then three years period has already expired, as such this writ petition has become infructuous.

Therefore, this writ petition is dismissed as infructuous. Interim order, if any, stands automatically vacated.

(Hon'ble Mr Justice TNK Singh)
JUDGE

(Prafulla C Pant)
CHIEF JUSTICE

dev
24.03.14

WP(C) No. 38 of 2013

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

None present for the petitioner.

Shri R Gurung, Advocate, present for the State respondents.

Learned counsel for the State respondents is allowed to get zerox copies of the writ petition so that he may file affidavit on behalf of the State respondents.

List on 26.03.2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

WP(C) No. 80 of 2014

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Smti T Yangi, Advocate, present for the petitioners.

Shri MF Qureshi, Advocate, present for the
respondents.

The interim order is modified vide order of the date
passed in Misc. Case No. 66 of 2014.

List this writ petition after four weeks as directed
on 19.03.2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

WP(C) No. 161 of 2012

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms SG Momin, counsel
for the petitioners. List after two weeks for final hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14

WP(C) No. 279 of 2010

24.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri S Sen, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the respondents.

From the perusal of the paper and record, it appears that this writ petition has become infructuous as the license to run the weighbridge has expired long back.

Therefore, this writ petition is dismissed as infructuous.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
24.03.14